

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**Appeal No. 262 OF 2018**

**Dated: 7<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**M.R. Shivaswamy** ... **Appellant(s)**  
**State of Karnataka & Ors.** ... **Respondent(s)**

**Vs.**

Counsel for the Appellant (s) : Mr. Ashish Virmani  
Mr. G.S.H. Datta  
Counsel for the Respondent(s) : Mr. Joseph Aristotle  
Mr. Shiva P. for R-1 & R-2  
Mr. Darpan K.M. for R-3/MESCOM

**ORDER**

The learned counsel appearing for the respondent Nos. 1 and 2 submits that he will be filing vakalatnama during the course of the day. Four weeks' time is granted to the learned counsel appearing for the Respondent Nos.1 & 2 and the learned counsel appearing for the Respondent No. 3 to file their respective reply affidavits and taking necessary instructions on or before 06.02.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 06.03.2019 with advance copy to the other side.

List the matter on **07.03.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N.K. Patil)**  
**Judicial Member**